

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA

UNSTARRED QUESTION NO. 3970

TO BE ANSWERED ON DECEMBER 12, 2019

ACTION PLAN FOR DEVELOPMENT OF COLONIES

NO. 3970. SHRI TALARI RANGAIAH:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a): whether the Government has any action plan to develop all the unauthorised colonies in Dehi after their regularisation if so, the details thereof; and**
- (b) whether the Government will charge conversion fee for the same and if so, the rate per sq. meter?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS**

(SHRI HARDEEP SINGH PURI)

(a) & (b): With the approval of the Government, Delhi Development Authority has notified the National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies) Regulations, 2019 for conferring or recognising ownership or mortgage or transfer rights to the residents of 1,731 Unauthorised Colonies on 29th October, 2019. The details in this regard are given in the Regulations, which are available at https://dda.org.in/tendernotices_docs/may2018/ATT0000431102019.pdf.

The details regarding charges are also available in the aforesaid Regulations.
